CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

Dated: Allahabad, the 29th day of March, 2001. Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

ORIGINAL APPLICATION NO. 320 OF 2001.

Wazir Singh, s/o Bishambhar Dayal, resident of ATPP Anpara, District Sonbhadra.

. . . . Applicant

(By Advocate Sri A.K. Yadav)

Versus

- Union of India through Special Secretary, Ministry of Home Affairs, New Delhi.
- Director of Central Industrial Security Force, Under Home Ministry, 13-C, G.O. Campus, Lodhi Road, New Delhi.
- 3. Deputy Inspector General of Police, Central Industrial Security Force, (Recruitment Council), Post Malviya Nagar, New Delhi.

. Respondents/
Opp. Parties.

(By Advocate:

ORDER (ORAL)

(By Hon'ble Mr. S.Dayal, AM)

This Original Application has been filed for setting aside the impugned order dated 27.11.2000 and issuance of a direction to the respondents not to give effect to the said order.

2. The order under challenge is a letter to the applicant, in which the applicant has been informed that his representation dated 30.10.2000 was not filed

within the prescribed period of one month and, therefore, the said representation has been rejected by the competent authority.

- 3. The applicant has filed his representation dated 14.12.2000, in which he has made a prayer to the respondents to recall their order dated 27.11.2000 and induct him in service.
- 4. The applicant was examined medically and was found to be unfit for the post of Assistant Deputy Inspector (M)/Clerk held by him.
- The learned counsel for the applicant has drawn attention to the certificate given by Medical Officer, CHC Waidhan. The Medical Officer, CHC vide his certificate dated 23.10.2000 has certified that the applicant was medically, physically and mentally fit and that his knock knee has no significance in his occupation.
- ends of justice would be better met if a direction is given to the respondents to dispose of the representation dated 14.12.2000 of the applicant by a reasoned and speaking order. The applicant shall file a copy of the representation along with a copy of this order with the respondents in order to facilitate the disposal of his representation. The O.A. stands disposed of with this direction. There shall be no order asto costs.

(RAFIQ UDDIN) (S. DAYAL)

JUDICIAL MEMBER MEMBER (A)